

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1149 of 2000

Allahabad this the 27th day of October, 2000

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr.S. Biswas, Member (A)

Km. Naseem Bi, daughter of Shri Maqsood Ali,  
resident of M-190, Railway Colony, Izett Nagar,  
Bareilly.

Applicant

By Advocate Shri T. S. Pandey

Versus

1. Union of India through General Manager,  
North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern  
Railway, Izett Nagar Division, Bareilly.
3. Senior Divisional Personal Officer, North  
Eastern Railway, Izett Nagar, Division,  
Bareilly.

Respondents

O R D E R ( Oral )

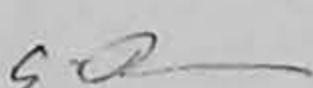
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This application under Section 19  
of the Administrative Tribunals Act, 1985 has  
been filed for quashing the order dated 23.8.00  
and 22.9.00. It has also been prayed that the  
applicant's services may be confirmed as Typist  
with all consequential benefits since 05th May,  
1999. It is claimed that though the applicant,  
after screening test held on 23.12.1997, was

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appointed as Peon, but she was asked to work as Typist, hence she is entitled for the salary of higher grade. The applicant has also challenged the orders of transfer mentioned above. However, before coming to this Tribunal, the applicant has not approached any authority for her aforesaid grievances. In our opinion, before coming to the Tribunal, the applicant ought to have approached the superior authorities. Though she filed one representation dated 20.8.2000 annexure-16 to the O.A., but it does not include other grievances, mentioned in this O.A.

2. For the reasons stated above, we dispose of this O.A. finally, with liberty to the applicant to make a representation before respondent no.2-D.R.M., North Eastern Railway, Izzat Nagar, Bareilly, within 2 weeks. Representation if so filed, shall be considered and decided by a reasoned order by respondent no.2 within 2 weeks. There will be no order as to costs.

  
Member (A)

/M.M./

  
Vice Chairman